## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:1886
ANSWERED ON:22.11.2010
CONSTITUTION OF CANTONMENT BOARDS
Chavan Shri Harischandra Deoram

## Will the Minister of DEFENCE be pleased to state:

- (a) whether the process of constitution of Cantonment Boards is delayed;
- (b) if so, the details thereof;
- (c) the time by which the representatives will be elected to these boards;
- (d) whether the Government proposes to appoint the elected public representatives i.e. Members of Parliament (MPs) and Members of Legislative Assembly (MLAs) as ex-officio members of the Cantonment Boards; and
- (e) if so, the details thereof?

## **Answer**

## MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) No, Madam.
- (b) & (c): After the enactment of the Cantonments Act, 2006 and publication of the Cantonment Electoral Rules 2007, elections were conducted to all the 62 Cantonment Boards. Elected Boards, duly constituted under the provisions of the Act, are functioning in all the 62 Cantonments.
- (d) & (e): As provided in Section 12(9) of the Cantonments Act, 2006, the Members of Parliament (MPs) and Members of Legislative Assembly (MLAs) representing constituencies which comprise wholly or partly the Cantonment area, are being invited as special invitees for the meetings of the Board.